[श्री कृष्ण प्रताप सिह]

द्वारा उद्घाटन किया गया था और इसे 4 अक्तूबर को चालू किया जाना था। संयंत्र के इंजीनियरों के अनुसार इसमें इलेक्ट्रो-मेगनेटिक बाइबा फीडर के डिजाइन में गम्भीर दोष पाए गए हैं। ये बम्बई की एक निजी फर्म द्वारा सप्लाई किए गए थे। इसकी डिजाइन क्षमता 300 टन कोयला प्रति घंटे ढोने की निर्धारित की गई थी, किन्तु यह 20 टन से अधिक नहीं ढो सकते हैं।

माननीय इस्पात मंत्री से निवेदन है कि इस बारे में एक वक्तव्य देने की कृपा करें।

(iv) ADEQUATE COMPENSATION TO LAND OWNERS FOR THEIR ACQUIRED LAND IN UTTAR PRADESH

श्री दिगम्बर सिंह (मथुरा) : सभा-पति महोदय, हमारे देश के किसानों की भूमि का ग्रर्जन लैण्ड एक्वीजीशन ऐक्ट के भ्रन्तर्गत हो रहा है। यह 88 वर्ष पुराना कानून है । भ्रंग्रेजी सरकार का बनाया हुम्रा है । भूमि का मूल्य इस ऐक्ट की धारा 4 की ग्रधिसूचना के समयं का दिया जाता है। किसानों की जब भूमि ली जाती है तो उससे ग्रनेक वर्ष पहले का भाव होता है । जब भूमि पर श्रधिकार किया जाता है उस समय के सूल्य से 10 प्रतिशत से लेकर 1 प्रतिशत से अधिक नहीं होता । सरकार ने इस ऐक्ट में संशोधन का बिल लोकसभा में प्रस्तुत किया है। उसमें भी बहुत कमी है। उत्तर प्रदेश सरकार अपने आवास एवं विकास परिषद अधिनियम के अन्तर्गत धारा 4 व 6 की ग्राधिसूचना ग्रौर घोषणा में तीन वर्ष से अधिक का अन्तर न होने के प्रतिबन्ध की अवेहलना अपने अधिनियम की घारा 55 के अनुसार भी करके

मथुरा जिले में भूमि ले रही है। भारत सरकार से प्रार्थना है कि वह बिल पर शीघ्र विचार करे। संसत्सदस्यों के सुझावों के अनुसार संशोधन अपने बिल में करे और शीघ्र पास करके किसानों के साथ अन्याय को रोके और उत्तर प्रदेश सर-कार को भी कानून के जिलाफ कार्यवाही न करने का सुझाव दे।

(v) PLIGHT OF BONDED LABOUR IN THE COUNTRY

DR. V. KULANDAIVELU (Chidambaram): I would like to draw the immediate attention of the House, and thereby the Union Government, about the serious plight of the bond delabourers in our country, with special reference to the recent incidents of harassment and torture of the bonded labourers from Tamil Nadu in M.d. ya Pradeh and Andhra Prades, under the tyranny of the contractors.

As per the reports of the Ministry of Labour, 1,44,930 bonded lab arers have been identified, of which 84,269 only have been rehabilitated throughout the courtry, as α 30-6-1982. But in a survey of National Labour Institute, the number of borded labourers is a hig as 2.3 million. The National Labour Institute surveyed 572 vill ges of 42 districts, and identified 5,00,000 bonded labourers. Actually, the figure may be manifold, as almost all the bonded labourers are ignorant, and are under the constant threat and horror of the contractors, leading to failure of disclusure f their identity as bonded labourers.

With reference to the bonded labourers from Tamil Nadu at Raison and Vidisha in Madhya Prad sh, the poor labourers were lured by job opportunities by agencies of the contractors, with

a false hope of higher pecuriaries and prospirity. But it was a horror that the poor bond d l bourers were forced to face an untold agony, torture and hand-to-mouth existence under the tyrany of the contractors.

The Tamil Nadu Police rescued them with great difficulty. bond d Tamil labourers in Andhra Prid in also faced similar difficulties. Release from bondage, with ut adequate rehabilitation, does not solve the problem.

I request that the various Act governing the welfare of labourers are got implemented in letter and spirit, by the Union Government.

15.08 hrs.

MERCHANT SHIPPING (AMENDMENT) BILL

CHAIRMAN. Luic, the House had agreed with the r quest of Mr. Storen that hi: Bill be taken up first. So, we will now take up the Merchant Shipping (Amendment)

THE MINISTER OF SHIP-PING AND TRANSPORT (SHRI C. M. STEPHEN): Mr. Chairman, Sir: With your permission, I beg to move. *

"That the Bill further to amend the Merchant Shipping Act, 1958, be taken into consideration."

The Merchant Shipping Act is one of the most comprehensive pieces of legislation that we have. It covers all the aspects of the merchant shipping operation—its fleet, its regulation, its registration and the manner of registration of men and their welfare. Every aspect is taken care of by this very comprehensive Act which is in force. This Act was being amended from time to time, to bring in

provisions, for the purpose of meeting problems and challanges which arise from time to time. The shipping industry is not confined to any partcular country. This is international in nature. It operates from port to port, but plies in the high sees, therefore, covers the jurisdiction of differnet countries so much so the international law comes in to govern its operation. The purpose of the amendment which I am now moving is to incorporate into this main law certain conventions, international conventions which are accepted and which were amended by the ir ternational bodies that is, it concerns mostly the question of pollution of the sea. This has become a very major problem even as stupendous as the problem of pollution of the atmosphere was mainly.

There are about 40,000 vessels moving about on the high seas belonging to the different countries. We ourselves have got a fleet of about 404 merchant ships and the number is moving up. The problem of these ships discharging oil into the sea and polluting the sea particularly waters in the territionial area, territorial waters, has been a menace so much that the international community addressed itself to the question.

In 1954, there was a convention to prevent the pollution of sea by oil and that convention was adopted by our country and the provision of that convention were incorporated in the Merchant Shipping Act by an amendment which was brought forth in 1970 which took effect from 1974 onwards. After 1954, there were three amendments to that particular convention, one was in 1969; anothe was in 1971, which enlarged the sphere of this concept of the prohibition against the descharge of the oil into the sea. In 1954, it was limited what is known the territorial water which is just about 20 miles from our coastal belt whereas by the subsequent convention it is extended beyond that